

In the Central Administrative Tribunal  
Principal Bench: New Delhi

OA No.1421/88

Date of decision: 20.11.1992.

Shri S.K. Mangla

...Petitioner

Versus

Union of India through the  
Secretary, Ministry of Finance,  
New Delhi & Others

...Respondents

Coram: -

The Hon'ble Mr. Justice V.S. Malimath, Chairman  
The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the petitioner : None

For the respondents : None

Judgement(Oral)  
(Hon'ble Mr. Justice V.S. Malimath, Chairman)

None appeared for the either parties. We have perused the records of the case. The only grievance made in this case is about the order dated 7.7.1988 by which the petitioner's headquarter during the period of suspension has been shifted to Ambala. The said order was stayed by the Tribunal on 5.8.1988, which order has continued to remain in operation till now. In the circumstances justice requires that this case should be disposed of, making the interim order absolute and quashing the ~~interim~~<sup>impugned</sup> order, shifting the headquarter of the petitioner to Ambala during the period of suspension. Orderd accordingly. No costs.

*I.K. Rasgotra*  
(I.K. Rasgotra)  
Member (A)

*V.S. Malimath*  
(V.S. Malimath)  
Chairman

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